

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

IA(I.B.C)/808 (CH)2024
and
CP (IB) No. 19/Chd/Pb/2023

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

Vs.

Kanchan Prabhakar

...Respondent

Under Section: 95(1), 99, IBC 2016

Order delivered on 16.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None
For the RP : Ms. Deepika Bedi, Advocate
For the Respondent/Personal : None
Guarantor

ORDER

IA(I.B.C)/808 (CH)2024

The present application has been filed for placing on record the report submitted by RP. The same is taken on record. Thus, IA No. 808/2024 is ***disposed of accordingly*** and be tagged with the main petition for reference purposes.

CP (IB) No. 19/Chd/Pb/2023

Ld. Counsel for RP is directed to supply a copy of the report to the personal guarantor and file an affidavit of service within three days. Ld. Counsel for the

Respondent-Personal Guarantor is directed to file objections, if any, within one week.

Response to the objection, if any, be filed within one week with a copy in advance to

the counsel opposite. List on 30.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)